

facilities at various ports in the country in the private sector.

(b) The details of the ship repair facilities established in the private sector are as under :

- (i) At Calcutta Port :- Two dry docks have been leased out at Netaji Subhas Docks to M/s. Chokhani Shipyard (Bengal) Ltd. on long term basis;
- (ii) At Madras Port :- The land and waterfront area has been leased out to M/s. Chokhani International Ltd. for a floating dry dock; and
- (iii) At Mormugao Port :- Land and waterfront area has been leased out to M/s. Western India Shipyard Ltd. for one floating dry dock and three wet repair berths.

(c) to (e) Since these facilities as aforesaid have been/are being created in the private sector, no public funds have been allocated by the Government for this purpose. The facilities at Calcutta and Madras Ports are already under operation and the facilities at Mormugao Port are likely to be commissioned by October, 1995. An MOU has been signed by Calcutta Port Trust with M/s. Chokhani Shipyard (Bengal) Ltd. and an agreement has been signed by the Madras Port Trust & Mormugao Port Trust with M/s. Chokhani International Ltd. and M/s. Western India Shipyard Ltd. respectively for lease of land and waterfront area.

(f) No, Sir.

(g) Does not arise.

[Translation]

Setting up of SEB in Delhi

*253. SHRI NAWAL KISHORE RAI :

DR. MAHADEEPAK SINGH SHAKYA :

Will the Minister of POWER be pleased to state :

(a) whether the Government of Delhi has submitted any proposal to set up State Electricity Board in Delhi;

(b) if so, the outlines of the proposal;

(c) the reasons for setting up of a Delhi Electricity Board substituting Delhi Electric Supply Undertaking;

(d) whether the Union Government have taken any decision in this regard;

(e) if so, the details thereof; and

(f) if not, the reasons for delay?

THE MINISTER OF POWER (SHRI N.K.P. SALVE) : (a) Delhi State Government did write from time to time that a Board under the Electricity Act be formed for Delhi.

(b) to (f) In view of the all-round poor performance of DESU for the past several years, there is a proposal under consideration to constitute an Electricity Board for Delhi by the Government of India. The Board when formed will function within the purview of the Electricity Supply Act. The actual formation of the Board and the modalities for its functioning would depend upon the completion of legal and administrative formalities in the matter which have not been finalised.

[English]

Pollution Control for Thermal Power Plants

*254. SHRIMATI KRISHNENDRA KAUR (DEEPA):

SHRIMATI MAHENDRA KUMARI :

Will the Minister of POWER be pleased to state :

(a) whether any study has been conducted on pollution control for the Thermal Power Plants;

(b) if so, the outcome thereof; and

(c) the details of requirement prescribed for compliance with minimum national standard as communicated to the Central Electricity Authority?

THE MINISTER OF POWER (SHRI N.K.P. SALVE) :

(a) Yes, Sir.

(b) As a result of the studies, Pollution control works have been included in the Renovation and Modernisation programme under the Seventh and Eighth Plan period and the progress on these works is regularly monitored by the Central Electricity Authority.

(c) The minimum national standards for pollution control have been notified by the Ministry of Environment & Forests from time to time. These include inter alia standards for particulate matter emissions, stack height for limits, Ash pond effluents, cooling tower and boiler blow dome and condenser cooling waters.

Bypasses on National Highway-47

*255 SHRI A. CHARLES :

Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) the year during which decision was taken for the construction of the bypass from Kazhakoottam to Parassala on National Highway-47;

(b) the progress made in this project so far with amount spent on the project, year-wise;

(c) the present stage of the work; and

(d) the steps being taken for the completion of the work during the Eighth Plan Period?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) 1976, Sir.

(b) and (c) Upto March 1995, a sum of Rs.16.72 Crores has been spent. The work is being taken up in phases. The work under Phase-I i.e. Chainage 0 to 20500 is in progress and is at different stage except the work for a length of 4.65Km from Chainage 5600 to 5750 and Chainage 6119 to 10617, for which the estimate is under process. Land acquisition for a length of 2 Kms i.e. Chainage 20500 to 22500 is in progress and the estimate for land acquisition for the remaining reach i.e. from Chainage 22500 to 43650 is awaited from the State PWD.

(d) Provision for land acquisition has been made in the VIII Five Plan. It is too early to indicate the steps taken for the completion of the work.

Hydro Energy

*256. PROF. UMMAREDDY VENKATESHWARLU: Will the minister of POWER be pleased to state :

(a) whether any proposal has been received from private parties to produce hydro-energy on River Godavari;

(b) if so, the details thereof;

(c) whether the Government have explored any such avenues to use the Godavari water in Southern States; and

(d) if so, the details thereof?

THE MINISTER OF POWER (SHRI N.K.P. SALVE) : (a) No, Sir.

(b) Does not arise.

(c) and (d) the Government of Andhra Pradesh is contemplating a multipurpose project across Godavari near Polavaram which would include a 720 MW hydro power project.

New Passport Offices

*257. SHRI CHHITUBHAI GAMIT :

DR. KRUPASINDHU BHOI :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the Government have any proposal to expand the network of passport offices during Eighth Plan;

(b) if so, the places selected in different States for the opening of new passport offices and the progress made in this regard;

(c) whether any new Passport Office is proposed to be opened in the States; and

(d) if so, the details thereof?-

THE MINISTER OF EXTERNAL AFFAIRS (SHRI PRANAB MUKHERJEE) : (a) to (d) The Government does not have any proposal under consideration to expand the network of passport offices during Eighth Plan. The opening

of new passport offices is based on certain parameters including work load and resources available. The opening of new passport offices does not itself improve the services until the necessary infrastructure and personnel are available. The Government is, therefore, concentrating on clearing the backlog of pending applications and trying to cut down on delays in issuing passports and streamlining and simplifying procedures.

National Highway Authority of India Act, 1988

*258. SHRI MOHAN RAWALE : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether the Government propose to amend present National Highway Authority of India Act, 1988 to attract the private entrepreneurs in build-operate transfer scheme;

(b) if so, the details thereof; and

(c) the time by which the Act is likely to be amended?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) No, Sir.

(b) and (c) Do not arise.

[Translation]

Salaries to DTC Employees

*259. DR. LAL BAHADUR RAWAL :

SHRI SURENDRA PAL PATHAK :

Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether the employees of Delhi Transport Corporation have not been paid their salaries, bonus and D.A. arrears during the recent past;

(b) if so, the reason therefor; and

(c) the steps taken/proposed to be taken by the Government to pay the above perks to the employees in time?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) and (b) No, Sir. The salaries are paid to the workers of the Delhi Transport Corporation. However, due to paucity of funds, the employees have not been paid Interim Relief and DA arrears.

(c) The Government has taken various measures to provide funds for timely payment of salaries etc. to the employees of DTC.

[English]

Bilateral Relations with China

*260. SHRI GOPI NATH GAJAPATHI : Will the Minister of EXTERNAL AFFAIRS be pleased to state :